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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.M.C. 2214/2020

TVF MEDIA LABS PVT LTD & ORS. Petitioners

Through: Mr. Harshvardhan Jha and Mr. Aman
Pathak, Advocates.

versus

STATE (GOVT.OF NCT OF DELHI) & ANR. Respondents

Through: Mr. Naresh Kumar Chahar, APP for
the State with SI Manisha, P.S.
Mukherjee Nagar, Delhi.

(72)

+ CRL.M.C. 2399/2020

APOORVA ARORA & ANR. Petitioners

Through: Mr. Harshvardhan Jha and Mr. Aman
Pathak, Advocates.

versus

STATE & ANR. Respondents

Through: Mr. Naresh Kumar Chahar, APP for
the State.

(73)

+ CRL.M.C. 2215/2020

MR SIMARPREET SINGH Petitioner

Through: Mr. Harshvardhan Jha and Mr. Aman
Pathak, Advocates.

versus

STATE OF NCT OF DELHI & ANR. Respondents

Through: Mr. Naresh Kumar Chahar, APP for

the State.

CORAM:

HON'BLE MS. JUSTICE SWARANA KANTA SHARMA

ORDER

12.04.2023

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1. This Court *vide* judgment dated 06.03.2023, in the above-captioned petitions, had directed Ministry of Electronics and Information Technology, Government of India to take steps in terms of directions and observations contained in para no. 84 of the judgment. No report has been received yet in this regard.
2. Ms. Monika Arora, learned Standing Counsel for Union of India who is present in the Court is requested to accept notice on behalf of Ministry of Electronics and Information Technology as well as Ministry of Information and Broadcasting, being the Ministries of Government of India concerned with the issue in question. She seeks some time to file reply.
3. Re-notify on 25.04.2023.
4. The order be uploaded on the website forthwith.

SWARANA KANTA SHARMA, J

APRIL 12, 2023/kss

Click here to check corrigendum, if any